

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 856 of 2020 in CP(IB) 316/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2021**

Name of the Company: Samir Vora Proprietor of Samir Pharma
V/s
Jay Formulation

IA For Amendment of the Memo of Petition.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**


Mr. Tirth Nayak, Advocate on behalf of Mr. Ankit Talsania, Advocate for the Applicant requesting time.

The prayer is allowed.

The counsel further submitted that the consent of the learned lawyer for the Respondent has already been obtained.

List the matter on 06.04.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 2nd day of March, 2021